No

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



NEW BOMBAY BENCH

O.A. No. 452/91 T.A. No.

198

Anand T. Moon Petitioner

H.B. Agaste Advocate for the Petitioner (s)

Versus

The General Manager, Respondent
Ambazari, Nagpur & cra.
MR.RAMESH DARDA Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. JUSTICE S.K. DHAON, Vice-Chairman

The Hon'ble Mr USHA SAVARA, MEMBER (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement?

4. Whether it needs to be circulated to other Benches of the Tribunal?

(s.K.DHAON) V/c

srl

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR

ORIGINAL APPLICATION NO: 452/91

Anand Tukaramji Moon, Working as Machinist Skilled bearing ticket No.CFTI/1068/3162, in the astablishment of the Respondent No.1

.. Applicant

V/s

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The General Manager, Ordnance Factory, Ambazari, Nagpur, and others.

Respondents

CORAM : HON*BLE MR. JUSTICE S.K.DHAON, Vice-Chairman
HON*BLE USHA SAVARA, MEMBER (A)

Appearance :

MR.H.B.AGASTE and Shri F.G.Isaac, Advs. for the applicant

Mr.Ramesh Darda, Adv. for the Respondents.

ORAL JUDGEMENT

14TH JULY 1992

(PER : JUSTICE S.K.DHAON, V/C)

The applicant was working as Machinist skilled in the Establishment of Ordnance Factory, Ambazari, Nagpur. The Trade Test was notified for the purpose of promotion to the Skilled Machinist Grade-II. The applicant appeared in that test, but he was not declared successful. He made a grievance of his failure at the test in an appeal, which is provided by statute. The appeal has been dismissed. Hence this application.

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- 2. In the memorandum of appeal before the Appellate Authority the thrust was that the Trade Tests Board was not properly constituted when it put the applicant to test. The Appellate authority had examined this question and had recorded its finding that the Board was properly constituted. Indeed, the legality of the constitution of the Board is not being assailed now by the learned counsel appearing for the applicant.
- 3. The only submission is that the applicant was subjected to a test on a machine, which was different to the one on which he had been working before. We may note that this plea has not been taken in the present application Such a plea does not find place in the memorandum of the appeal either. It is also clear that such a plea was not raised before the Appellate Authority. Our attention is invited to the memorandum dated 2.5.1988 addressed by the applicant to the Chairman, Pre-Litigation Committee, Though such a pleas was taken there but we have already pointed out, that this point was not present before the Appellate Authority.
- 4. Having given a thoughful consideration to the grievance of the applicant, we feel that a factual controversy should not be allowed to be raised now for the first time. That apart, the applicant had failed to raise this plea or objection at the time when test was being taken and he had taken his chance in the test. He is, therefore, estopped from taking such a plea.
- 5. The application is dismissed but with no order as to costs.

(USHA SAVARA)47/32.

(S.K.DHAON)
Vice-Chairman

The Bench der haaring the R.P. is ne-constituted and the order parsed on 24.3.94 is anodified.

The R.P. will be heard by a Barch

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empiring of Vica-chairman and

empiring of Vica-chairman and

Mr.R. Rangarujan. H(A).

(M. S. Deship ande)

Date: - 12.9-94 P.P. NO .50/94

We have heard the Hr. M. B.

Agasthi coursel for the Review Patitioner

and H. R.P. Danda for the respondents.

The grierance is that he has raised the ground in para para (P) of the original application (P) of the original application regarding the change of Hackine.

Put it was observed in para 3 of the but it was observed in para 3 of the fudgment that this blea masnut fudgment that this blea masnut pudgment that this blea masnut applicant in the taken by the present applicant in the taken by the present applicant in the taken by the present applicant in the present of place in the amendment and without a place in the amendment and the time could not be raised at the time could not be raised at the time of final hearing because of

inadvertance. It is therefre clear that the ground has not been vaired before the Tribunal when the O.A. was heard.

If the ground is not raised it earnot be said an error apparent on the face of the record. We see no ment is this R.P. . It is dismissed.

(R. Rangarajans) (M.S. Desisponde) 7-94 H(A)

Carry of order dt 125-94 issued to the posties on 16994

Appen agains (19) Jt dr. 14/7/92 & ordrin R.P. No solgy dr 12/9/94, dumined on 11/12/90. (ShP ros. 27742-743)95)

· 8/02/14.